

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO.1584
TO BE ANSWERED ON THE 11TH FEBRUARY, 2020

WORKING OF FARMER WELFARE SCHEMES

1584. SHRI K. MURALEEDHARAN:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether it is a fact that most of the schemes meant for farmers' welfare, including the procurement of wheat and paddy at Minimum Support Price are effectively available only for land owners;
- (b) whether the Government is considering to convert the M.S. Swaminathan Commission's definition of farmer into a legal and actionable tool for identification and if so, the steps taken in this regard;
- (c) whether it is also true that linking the identity of a farmer to land ownership has devastating consequences for women farmers and more over 60-70 per cent of farmers are actually women but their names are rarely in ownership documents; and
- (d) if so, the steps taken by the Government to rectify this situation?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

- (a): There are various schemes for farmers' welfare, and whether benefits under them flow only to landowners or also to others, depends upon the contours of the scheme and the eligibility criteria fixed there under.
- (b): No such proposal is under consideration with the Government.
- (c): No such information has come to the notice of Government indicating that linking the identity of a farmer to land ownership has adverse impact on women farmers.
- (d): Does not arise.
